

No.1/13/2019-Pers/BSF/ 10/27-521
Government of India
Ministry of Home Affairs
Directorate General Border Security Force
(Personnel Directorate)

10 CGO Complex,
Lodhi Road,
New Delhi-03

Dated, the 2 Apr'2019

CIRCULAR

**FILLING UP OF THE POST OF LAW OFFICERS GRADE-II
(COMBATISED POST) IN BORDER SECURITY FORCE ON
DEPUTATION/ RE-EMPLOYMENT BASIS**

It is proposed to fill up the following vacancy of Law Officer Grade-II (Combatised) Group-'A' Gazetted post in the Border Security Force on deputation/ re-employment basis:-

S.No.	Designation	Pay Scale	Nos of posts
1.	LAW OFFICER GRADE-II	Pay Band -3 (Rs.15600-39100) + Grade Pay Rs.6600/- (Pre-revised) equivalent to Level – 11 in Pay Matrix	01

2. Eligibility conditions of the post are as under:-

(A) LAW OFFICER GRADE-II

By deputation

- (a) Serving Border Security Force Officers with Graduation in Law and six year Group 'A' service with minimum three years experience in legal affairs;

OR

महानिरीक्षक (सिखार एन अंड टी) IG (COMINT)	
उप महानिरीक्षक (आई टी) DIG (IT)	
समादेश (आई टी) COMMANDANT (IT)	
द्वितीय कमान अधिकारी (आई टी) 2IC (IT)	
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- (b) A law graduate in Central/State Government services holding analogous post and having not less than six years experience in legal affairs;

OR

- (c) A member of the State Judicial Service having six years regular service;

OR

- (d) A commissioned officer with six years regular service and having three years experience in legal affairs in the Department of Judge Advocate General in the Armed Force of the Union ;

OR

- (e) An officer having Degree in law and experience of six years as a prosecution Counsel in the pay scale of Rs.8000-13500 (pre-revised) under the Central Government or a State Government.

Note: (Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/ department shall ordinarily not exceed three years. The maximum age limit for appointment by deputation shall not be exceeding 56 years as on the closing date of receipt of applications).

By re-employment

Retired/released officers from Army, Navy and Air Force who had held analogous post before retirement and possessing following qualifications, having break in service not more than two years :-

Essential

- (i) Degree in law,
- (ii) Six years minimum experience in legal affairs,
- (iii) Should be qualified for enrolment as an advocate.

Desirable

- (i) A post graduate Degree in law
- (ii) 2 years experience in dealing with trials under special laws relating to Armed Forces.

3. Those officers who are in medical category SHAPE-I as specified in BSF Manual Volume – IX, shall be eligible for appointment on deputation/ re-employment. The officer so appointed will be governed by the BSF Act and Rules during the period of his deputation/ re-employment and liable to be posted anywhere in India. They shall have to wear the uniform as specified in the Border Security Force Manual Volume- VII and the persons appointed from the civil posts or Bar shall have to complete successfully nine weeks basic training on their initial appointment in the field of law, office procedure, accounts and such other subjects as may be specified, from time to time, by the Director General, BSF.

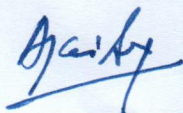
4. The other terms and conditions on deputation will be as per the provisions contained in Government of India, Ministry of Personnel Public Grievances & Pension (Deptt. Of Personnel & Training) letter No. 6/8/2009-Estt. (Pay II) dated 17.06.2010 and as amended from time to time.

5. Since the post is required to be filled up urgently, it is requested that the applications of officers in the enclosed proforma along with complete up to date CR dossiers may be forwarded to the Deputy Inspector General (Pers), HQ DG BSF, Block No.10, 5th Floor, CGO Complex, Lodhi Road, New Delhi within 60 days from the date of publication in "Employment News Weekly". While forwarding the applications, it may be verified and certified that the particulars furnished by the officers are correct and that no disciplinary or vigilance case is pending/ contemplated against the officer. It may also be confirmed that in the event of selection for appointment, the officer concerned will be relieved of his duties.

6. Incomplete applications and not received through proper channel along with requisite documents by due date will not be entertained at any cost and the officers who volunteer and are sponsored for the post will not be permitted to withdraw their names later.

7. The details of this letter are also being made available on this organization website at <http://www.bsf.nic.in>

Encl: (2 leaves).


(Ajai Singh)
Dy Inspector General (Pers)
024 Apr'2019

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Distribution:-

1. Ministry of Home Affairs, North Block, New Delhi.
2. Chief Secretaries of All State Government / Union Territories.
3. Army HQ/ Naval HQ/Air Force HQrs, New Delhi
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6. Director General, CRPF, New Delhi
7. Director General, NSG, New Delhi
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9. Director General Central Bureau of Investigation, New Delhi
10. Director General Assam Rifles, Shillong (Meghalaya)
11. Director General CISF New Delhi
12. Director General SSB New Delhi
13. Director General. CPWD, New Delhi
14. Director General, Coast Guard, New Delhi
15. SPL DG HQ(East/West) BSF / All Ftrs,BSF/
All SHQrs/All Bns BSF/
All Trg Institutions/ All Dtes at FHQ/
IG(HQ)FHQ
16. DIG(IT), FHQ BSF

- **For uploading in the
BSF,Website/IPP, pl.**

BIO-DATA

Space for
photograph

1.	Name of the candidate	:	
2.	Date of Birth	:	
3.	Educational Qualifications (Photocopy of Degree in Law must be attached)	:	

4. Details of employment, in chronological order (use separate sheet, if the space is insufficient)

Office/Institute Organization	Post held	From	To	Scale of pay & basic pay	Nature of duties

5.	Present scale of pay and present pay with Next Increment	:	
6.	Whether belongs to SC/ST (photo copy of certificate must be attached)	:	
7.	Whether any penalty is imposed/ in force. If yes, details thereof	:	
8.	Details of Training Programmes attended	:	
9.	Nature of present employment i.e. ad-hoc or; temporary or quasi-permanent or permanent	:	
10.	In case the present employment is held on deputation/ contract basis, please state a. The date of initial appointment b. Period of appointment on deputation/ contract c. Name of the parent office/ organization to which you belong	:	
11.	Are you in Revised Scale of Pay? If yes give the date from which the revision took place and also indicate the pre-revised scale	:	

**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD
OF OFFICE /FORWARDING AUTHORITY**

- 1 Certified that particulars furnished by Sh _____ are correct and he possess educational qualifications and experience mentioned in the advertisement.
- 2 There is no disciplinary/Vigilance case pending/contemplated against him.
- 3 His complete CR dossier/ACRs for the last 5 years duly attested (on each page) are enclosed.
- 4 His integrity is beyond doubt.
- 5 No major/minor penalties have been imposed on him during last 10 years.
- 6 In the event of selection of Shri _____ , he will be relieved of his duties in this office.

SIGNATURE BY HOO

Name
Designation
Office with seal.
Telephone No _____